Dated: 17th February, 2016

To Ms. Seema Gupta Chief Operating Officer (CTU-Planning) Power Grid Corporation of India Limited "Saudamini" Plot No. 2 Sector-29, Gurgaon-122001 Haryana

Subject: Amendment to the Detailed Procedure under Connectivity

Regulations

Ref: Letter No. C/CTUP/0815/75/1 dated 19.8.2015

Letter No. C/CTU-Plg/0815/75/1/R dated 5.10.2015 Letter No. C/CTU-Plg/0815/75/1/R2 dated 9.11.2015

Letter No. C/CTU-Plg/Reg dated 14.1.2016

Madam,

With reference to your letters quoted above, I am directed to convey that the Commission has approved the amendment to the Detailed Procedure as per the Annexure of this letter. CTU is requested to give wide publicity to the amendment to the Detailed Procedure for the information of all concerned.

Yours faithfully,

Sd/-(Shubha Sarma) Secretary Amendment to the Detailed Procedure issued under Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access) Regulation, 2009.

1. The following provisions shall be inserted as para 23.16 in the Detailed Procedure:

"23.16 CTU shall not hold any LTA application in abeyance and process the applications within the timeline prescribed in Regulation 7 of the Connectivity Regulations. If any LTA applicant requests CTU in writing for deferment of consideration of its applications or does not participate in the LTA meetings despite being invited by CTU, the application shall not be further processed. CTU shall in such cases close the applications and return the bank guarantee.

In respect of applications which are already pending with CTU on request of the applicants or for their non-participation in the LTA meetings, CTU may give a notice of 15 days in writing to the concerned LTA applicants about the closure of the application. If any applicant is willing to pursue his application the same shall be processed in the next LTA meeting. If the applicant seeks further deferment of extension of application or does not respond to the notice, CTU may proceed to close the applications and return the bank guarantee"

2. The following provision shall be inserted under para 23.3 of the Detailed Procedure:

"23.3(a) In case of generating station of a Central Generating Company from which capacities have been allocated by the Ministry of Power, Govt. of India in favour of the distribution licensees/State Governments (hereinafter allocatees), the concerned generating company may make application to CTU for LTA on behalf of the allocatees on the basis of their written authority for making the application. After grant of LTA, it shall be the responsibility of the concerned Central Generating Company to facilitate signing of Long Term Access Agreement by the allocatees with CTU within the stipulated period as prescribed in the Detailed Procedure.

If any application is pending with CTU as on the date of this amendment, the same shall be processed in accordance with the above Procedure."

3. The following shall be inserted as last bullet point under Para 23.9 of the Detailed Procedure:

"Where the LTA application is made by a Central Generating Company on behalf of the allocatees of any of its generating station, the copy of the allocation letter issued by Ministry of Power, Govt. of India and the authorization by the allocatees in favour of the Central Generating Company to make LTA application."

4. The following shall be inserted under Para 3.2 of the Detailed Procedure:

"Note: - Incomplete application shall be rejected"

5. The words "An incomplete application and / or" shall be deleted in paras 3.14, 15.8 and 23.15 of the Detailed Procedure.